

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

FRIDAY, THE EIGHTH DAY OF NOVEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SHRI JUSTICE ANIL KUMAR JUKANTI**

**I.A.No.1 of 2024
IN
WRIT PETITION NO: 16998 OF 2015**

Between:

Mr.Govind R Daliya, S/o. R. Daliya, aged 46 years, Occ - Business, R/o.11-1-28, Seethaphalmandi, Secunderabad.

...PETITIONER

AND

1. M/s.Knovus Steels and Infrastructure Limited, A Company registered and incorporated under The Companies Act, 1956, having its office at 405, 4th Floor, Nagarjuna Circle, Punjagutta, Hyderabad, Represented by its Managing Director.
2. State Bank of India, Stressed Assets Management Branch 5th Floor, Rear Block of HMWS and SB Compound, Khairatabad, Hyderabad-50004, Represented by its Assistant General Manager.
3. The Assistant General Manager, State Bank of India, SAM Branch, Secunderabad.

...RESPONDENTS

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to list the above mentioned review petition bearing Rev. I.A. No. 2 of 2015 in W.P. No. 16998 of 2015 under the caption "for being mentioned" to correct the order dated 11.06.2024 in Rev. I.A. No. 2 of 2015 in W.P. No. 16998 of 2015 to the extent of the order stating that it is open to the writ petitioner to urge all such contentions which have been urged in the writ petition before the Debts Recovery Tribunal, and instead, state that it is open to the writ petitioner to urge all such contentions which are available in law before the Debts Recover), Tribunal.

This petition coming on for hearing, upon perusing the petition and affidavit filed in support thereof and upon hearing the arguments of Mr. **AVINASH DESAI**, Sr. **COUNSEL, REP. FOR Mr. MALLU NETHAN REDDY**, Counsel for the Petitioner and Mr. **DEEPAK MISRA**, appearing for Respondent No.1 and Mr. **MARUTHI JADHAV, REP. FOR Mr. B.S.PRASAD**, appearing for Respondent No.2 & 3 and the Court made the following: **ORDER**

Mr. Avinash Desai, Learned Senior appears for Mr. Mallu Nethan Reddy, learned counsel for the petitioner.

Mr. Deepak Misra, Learned counsel for respondent No.1.

Mr. Maruthi Jadhav, learned counsel represents Mr. B.S.Prasad, learned counsel for respondents No.2 and 3.

Heard on I.A.No.1 of 2024.

After hearing learned counsel for the parties, it is directed that instead of the words 'which have been urged in the writ petition', the following words 'which may be permissible in law' shall stand substituted in the order dated 11.06.2024, passed in Review I.A.No.2 of 2015 (review WPMP.No.41391 OF 2015) in WP.No.16998 of 2015.

Needless to state that this order shall be read in conjunction with the order dated 11.06.2024 passed in Review I.A.No.2 of 2015 (review WPMP.No.41391 of 2015) in W.P.No.16998 of 2015.

Accordingly, the aforesaid interlocutory application is disposed of.

SD/- T.VIJAY KUMAR
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Assistant General Manager, State Bank of India, Stressed Assets Management Branch 5th Floor, Rear Block of HMWS & SB Compound, Khairatabad, Hyderabad-50004.
2. The Assistant General Manager, State Bank of India, SAM Branch, Secunderabad.
3. One CC to SRI DEEPAK MISRA, Advocate [OPUC]
4. One CC to SRI B.S.PRASAD, Advocate [OPUC]
5. One CC to SRI MALLU NETHAN REDDY, Advocate [OPUC]
6. Two CD Copies

BSR

HIGH COURT

DATED: 08/11/2024

ORDER

I.A.No.1 of 2024

IN

WP.No.16998 of 2015



DISPOSING OF THE I.A.,

WITHOUT COSTS

[Handwritten signature]
[Handwritten signature]
[Handwritten signature]
[Handwritten date: 08/11/2024]